

GOVERNMENT OF INDIA
MINISTRY OF TRIBAL AFFAIRS
LOK SABHA
STARRED QUESTION NO- *172
TO BE ANSWERED ON- 19/12/2022

KONDA REDDY COMMUNITY IN ST LIST

*172. SHRI RAMESH CHANDRA MAJHI:

Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) the details of the States where Konda Reddy Community is included in the Scheduled Tribes (ST) list as on date;

(b) whether Odisha is also among such States and if so, the details thereof and if not, the reasons therefor;

(c) whether the Government has received any request from the public representatives to include Konda Reddy Community in the list of ST and if so, the details thereof including the dates on which these have been received; and

(d) the action taken by the Government in this regard?

ANSWER

MINISTER OF TRIBAL AFFAIRS
(SHRI ARJUN MUNDA)

(a) to (d): A statement is laid on the Table of the House.

Statement referred to in reply to Part (a) to (d) of Lok Sabha Starred Question No. *172 for answer on 19.12.2022 regarding Konda Reddy Community in ST List.

(a): Community/ Communities having the spelling as 'Konda Reddy' is not listed as Scheduled Tribe in any of the States/Union territories.

However, Community/ Communities having the spelling 'Kondareddis' are listed as Scheduled Tribes in the States of Andhra Pradesh, Tamil Nadu and Telangana.

(b): No Sir, 'Konda Reddy' is not in the notified list of Scheduled Tribes of Odisha.

(c) & (d): Yes Sir, representations have been received from public representatives as per detailed below:

Sl. No.	Reference	Action
1	Zero Hour on 28.03.2022 by Shri Ramesh Chandra Majhi, MP Lok Sabha	Replied to vide DO letter dated 20.04.2022
2.	Special Mention by Shri Bhaskar Rao Nekkanti, MP of Rajya Sabha on 22.09.2020	Replied to vide DO letter dated 22.01.2021
3.	Sri Ramarao Majhi dated 01.03.2021	Forwarded to State Government vide letter dated 4.10.2021
4	Sri Ramarao Majhi dated 15.06.2021.	Forwarded to the State Government vide letter dated 23.07.2021

Government of India has laid down the modalities for deciding the claims for inclusion in, exclusion from and other modifications in the Orders specifying lists of Scheduled Tribes. As per the modalities, only those proposals which have been recommended and justified by the State Government/UT Administration concerned, can be processed further. Thereafter, it has to be concurred with by the Registrar General of India (RGI) and the National Commission for Scheduled Tribes (NCST) before being considered for amendment legislation. All actions are taken as per these approved modalities.
